

**Annexure 6**

**Name of the Corporate Debtor: Reliance Home Finance Limited**

**Date of commencement of CIRP: 16-09-2025**

**List of Creditors as on: 21-01-2026**

**List of operational creditors (Employees)**

**(Amount in ₹)**

Sl. No.	Name of authorised representative, if any	Name of Employees	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted/Rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	-	Arpita Shah	16-12-25	132,168.00	132,168	O/S Salary	No	-	-	-	-	-	Claim has been provisionally admitted.
		<b>Total</b>		<b>132,168.00</b>	<b>132168.00</b>			-	<b>0.00</b>	<b>0.00</b>	-	-	

**Note: THE CREDITORS ARE HEREBY INFORMED THAT:**

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.
2. The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.
3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.
4. The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.
5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.rhfl@yahoo.com), to follow-up on their claim for quick actions.